



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat,
Jammu.

Notification
Jammu, the 29th of November, 2018

SRO 531 .- In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Sh. Rajinder Kumar Sharma (KAS) Addl. Deputy Commissioner, Reasi to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within the territorial jurisdiction of District Reasi.

The Government further in exercise of the powers conferred by sub-section (2) of section 10 of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate, within the territorial jurisdiction of District Reasi and shall have all the powers of District Magistrate under the said Code.

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government.

NO: LD (P) 2007/Reasi

Dated: 29-11-2018.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Reasi. This is with reference to his letter No. DM/Rsi/3765 dated 26-11-2018
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Department of L,J& PA (w.7.s.c).


(Khurshid Ahmad Bhat)
Deputy Legal Remembrancer.